

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA  
REGIONAL BENCH – COURT NO.2**

**Excise Appeal No. 76943 of 2018**

(Arising out of Order-in-Original No. 34/COMMR/CGST & CX/ KOL/ NORTH/2017-18 dated 25.01.2018 passed by Commissioner of CGST & Central Excise, Kolkata North.)

**M/s Webfil Ltd,**  
"Yule House" 8, Dr. Rajendra Prasad Sarani,  
Ground Floor, Kolkata-700001.

**..Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Kolkata North.**  
180, Shantipally, Rajdanga, Main Road, Kolkata-700107.

**...Respondent**

..  
**APPEARANCE :**  
Shri Arnab Chakaraborty & Shri Abhijit Biswas Advocates for the Appellant  
Shri S. Mukhopadhyay, Authorized Representative for the Respondent

**CORAM:**  
**HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE MR. K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER No...75733/2023**

DATE OF HEARING : 19.06.2023  
DATE OF DECISION : 19.06.2023

**Per Anpazhakan :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-  
**(Ashok Jindal)**  
**Member (Judicial)**

Sd/-  
**(K. Anpazhakan)**  
**Member (Technical)**

T.K.